

Mr. Speaker: The question is:

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in lines 19 and 20,—

for "on the recommendation" substitute "subject to the directions."

The motion was adopted.

Mr. Speaker: The question is:

"That clause 4 as amended stand part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Mr. Speaker: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: Sir, I move:

"That the Bill, as amended, be passed."

Mr. Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

*DEMANDS FOR EXCESS GRANTS
—1953-54

Mr. Speaker: The next item is the Demands for Excess Grants for 1953-54.

DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 13,999 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Ministry of Commerce and Industry'".

DEMAND NO. 25—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF EXTERNAL AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,81,526 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Miscellaneous Expenditure under the Ministry of External Affairs'".

DEMAND NO. 32—PAYMENTS TO OTHER GOVERNMENTS, DEPARTMENTS ETC. ON ACCOUNT OF THE ADMINISTRATION OF AGENCY SUBJECTS AND MANAGEMENT OF TREASURIES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 573 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Payments to Other Governments, Departments etc. on account of the Administration of Agency Subjects and Management of Treasuries'".

DEMAND NO. 37—SUPERANNUATION ALLOWANCES AND PENSIONS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,51,416 be granted to the President to make good the amount spent during the year

*Moved with the recommendation of the President.

[Mr. Speaker]

ended the 31st day of March 1954 in respect of 'Superannuation Allowances and Pensions'."

DEMAND NO. 40—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 39,643 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Miscellaneous Adjustments between the Union and State Governments'."

DEMAND NO. 50—PUBLIC HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,58,10,262 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Public Health'."

DEMAND NO. 53—CABINET

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 1,30,850 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Cabinet'."

DEMAND NO. 104—OTHER CIVIL WORKS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 10,71,297 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Other Civil Works'."

DEMAND NO. 128—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 17,53,179 be granted to the Pre-

sident to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Capital Outlay of the Ministry of Health'."

DEMAND NO. 128—CAPITAL OUTLAY ON BROADCASTING

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,22,014 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Capital Outlay on Broadcasting'."

The Minister of Finance (Shri T. T. Krishnamachari): The provocation for this is, as hon. Members know, the Appropriation Accounts for 1953-54 have been examined by the Public Accounts Committee and they in their 24th report recommended that necessary grants be made by Parliament to regularize the expenditure incurred in excess of the granted and appropriation made during 1953-54.

I would like to say that out of a total of 161 Grants and Appropriations for the year, excesses have occurred only in 18 cases and the total excess being Rs. 3.18 crores against the final grants and appropriation of Rs. 2536 crores, that is only a fractional percentage. Further, the actual expenditure resulted in a net saving of Rs. 202 crores for the year as a whole. Thus, the excesses under individual Grants and Appropriations were more than counter-balanced by the savings under other Grants and Appropriations.

So far as what has been done is concerned, it is all in the Order Paper.

The only thing that I would like to mention is about the question of time-lag. Up to the year 1952-53 the Appropriation Accounts for Grants and Appropriations which were exceeded and the rest were prepared

together with the result that the delay in the compilation of the whole accounts also delayed the presentation of the Demands for Excess Grants and consequently their regularization by the Parliament. To avoid this time-lag it was decided in consultation with the Comptroller and Auditor General that the Appropriation Accounts for the Demands and Appropriations which have been exceeded will be prepared in advance of the main accounts so as to admit of their consideration by the Public Accounts Committee in advance. Following this suggestion the excesses for 1953-54 were extracted in advance and dealt with by the P.A.C. in their Twenty-fourth Report in anticipation of the main report. It may be added that considerable progress has since been made in expediting the closing of the accounts and the compilation of the Appropriation Accounts. The Appropriation Accounts for 1954-55 have been presented to Parliament today.

Mr. Speaker: Hon. Members having cut motions in their names may move them.

Urgent need for improvement of the Broadcasting stations at Madras and Trichinopoly.

Shri Tangamani (Madurai): I beg to move:

'That the demand for an Excess grant of a sum of Rs. 8,22,014 in respect of Capital Outlay on Broadcasting be reduced by Rs. 100.'

In moving this cut motion, I would like to submit that the stations at Madras and Trichinopoly have gained importance in view of the proximity to South East Asian countries. We have been supplied with reports from the Ministry of Information and Broadcasting for the year 1956-57 and the review of the working of the First Five Year Plan also is given. In the review of progress of the All India Radio, during the First Five Year Plan for strengthening the

transmission net-work of the A.I.R., the first Development plan sanctioned...

Mr. Speaker: This is out of order.

Shri T. T. Krishnamachari: The cut motion is not in order as it does not provide an opportunity for discussing questions of policy which apparently the hon. Member is raising.

Shri Tangamani: With regard to 1953-54, when there has been a sanction of Rs. 3-1/2 crores for the development of broadcasting stations at Madras and Trichinopoly, there has been considerable delay. And there has been a proposal to construct a 100 k.w. short wave transmitter station at Avadi in Madras and also it was proposed to construct the same during the First Plan period itself. It has not been completed even during the Second Five-Year Plan period.

Mr. Speaker: Hon'ble Members are aware that with respect to cut motions no point could be raised relating to a policy when a certain policy has already been adopted, and the General Demand on the Budget has been granted by the House. A full discussion was allowed then. Hon'ble Members are entitled to say that a particular excess ought not to have been spent. That is all. That comes under the scope of this particular Bill.

Shri Tangamani: I am speaking about the capital outlay, Sir. The amount that was voted upon was for the construction of the Transmitter station.

Mr. Speaker: The Hon'ble Member wants to say that the amount has been spent in excess but not spent on Madras.

Shri Tangamani: That is the point. Although the broadcasting station was shifted from Egmore to the place opposite the Madras beach and although there was a proposal for developing and installing the transmitter station at Madras, nothing has been done so far. Even as late as 1957 we

[Shri Tangamani]

were told that the construction was not completed. Another point that I would like to mention here is this. So far as Thiruchirapalli is concerned, no steps have been taken either for renovating the new buildings or for housing the broadcasting station.

Shri T. T. Krishnamachari: I am sorry to interrupt. The point the hon. Member made could not be covered by this particular Grant that we are asking from the House because the hon. Member finds fault with us for not having spent the money. Here we are asking for condonation by the House for something which was spent in excess of what the House has already granted.

Mr. Speaker: What he says is this. If the excess is spent on Madras, he would not agree to the excess being spent.

Shri Tangamani: If it has been spent on Madras, Delhi and Bombay for this 100 k.w. short wave transmitter that would have been all right. That is my contention. I move my cut motion.

The Minister of Information and Broadcasting (Dr. Keskar): All the items here are accounting items in the sense that some money which we hoped would be spent for the year 1953-54 could not be spent because the equipment that was ordered did not come to India. This was delayed by three or four months and so the sum budgeted for last year had to be spent in the year after-wards. So, really speaking, most of the excess is for this year but it is taken from a sum which had been budgeted for last year. Regarding another point the information of the Hon'ble Member is quite wrong. The 100 k.w. transmitter to which he is making continuous reference is not only erected, but it is at present functioning. This is functioning in place of the 10 k.w. unit transferred to Avadi.

Mr. Speaker: I shall put the cut motion to the vote of the House. Is the hon'ble Member pressing it? I suppose he does not press it. He has said enough about it. I shall put the Demands to the vote of the House. I shall put all of them together for the vote of the House.

The cut motion was, by leave, withdrawn.

Motion moved:

"That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President to make good the amounts spent during the year ended the 31st day of March 1954 in respect of corresponding heads of demands entered in the second column thereof."

The motion was adopted.

[The motions for Demands for Excess Grants, 1953-54 which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

"That a sum not exceeding Rs. 13,999 be granted to the President to make good the amount spent during the year ended the 31st day of March 1954 in respect of 'Ministry of Commerce and Industry'"

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"That a sum not exceeding Rs. 8,51,416 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Superannuation Allowances and Pensions'".

DEMAND NO. 40—MISCELLANEOUS ADJUSTMENTS BETWEEN THE UNION AND STATE GOVERNMENTS

"That a sum not exceeding Rs. 39,643 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Miscellaneous Adjustments between the Union and State Governments'".

DEMAND NO. 50—PUBLIC HEALTH

"That a sum not exceeding Rs. 1,58,10,262 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Public Health'".

DEMAND NO. 53—CABINET

"That a sum not exceeding Rs. 1,30,850 be granted to the President to make good the amount spent during the year ended the

31st day of March, 1954 in respect of 'Cabinet' "

DEMAND NO. 104—OTHER CIVIL WORKS

"That a sum not exceeding Rs. 10,71,297 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Other Civil Works'".

DEMAND NO. 126—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

"That a sum not exceeding Rs. 17,53,179 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Capital Outlay of the Ministry of Health'".

DEMAND NO. 128—CAPITAL OUTLAY ON BROADCASTING

"That a sum not exceeding Rs. 8,22,014 be granted to the President to make good the amount spent during the year ended the 31st day of March, 1954 in respect of 'Capital Outlay on Broadcasting'".

CENTRAL SALES TAX (AMENDMENT) BILL, 1957

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to amend the Central Sales Tax Act 1956, be taken into consideration".

Sir, I must apologise to the House for bringing this amending Bill so soon after the original Bill was passed. But the Bill itself seeks to remedy one or two matters arising out of certain amendments that we made to the original Sales Tax Act when it was being discussed by this House. One important matter is in

*Moved with the recommendation of the President.